

ITEM NO.1501

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2372/2026

RAKESH KUMAR GUPTA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH

Crl.A. No. 2373/2026 (II)

Date : 09-06-2026 These appeals were called on for pronouncement of Judgment today.

For Appellant(s) : Mr. Mudit Sharma, AOR
Ms. Nandini Sharma, Adv.
Mr. Shashank Shekhar Pandey, Adv.
Mr. Ritesh Dhyani, Adv.

Mr. Kamendra Mishra, AOR
Mr. Rajeev Kumar Dubey, Adv.
Mr. Chandrika Prasad Mishra, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Mr. Suraj, Adv.

For Respondent(s) : Mr. Sidharth Luthra, Sr. Adv.
Mr. Satwik Misra, Adv.
Ms. Gunjan Dogra, Adv.
Ms. Devashree, Adv.
Mr. Karl P. Rustomkhan, Adv.
Mr. Suhail Ahmed, Adv.
Mr. Parv Arora, Adv.
Ms. Asees Kaur, Adv.
Ms. Udit Singh, AOR

Mr. Rajan Kumar Chaurasia, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Adarsh Kumar Pandey, Adv.

1. Hon'ble Mr. Justice Dipankar Datta pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Satish Chandra Sharma.

2. The Court *inter alia* directed as under:

“41. Thus, while recording our respectful disagreement with the view expressed in Sajjan Singh (supra), we refer the question as to whether Sajjan Singh (supra) lays down correct law for decision to a larger Bench of such strength, as the Hon’ble the Chief Justice may constitute. However, we prefer to reserve our answers to the questions [(ii) and (iii)] formulated in paragraph 8 (supra).

42. These appeals may be laid before an appropriate Bench for pronouncing the final judgment thereon, after the larger Bench delivers its opinion.”

(JATINDER KAUR)
SHARMA)

P.S. to REGISTRAR

[Signed reportable judgment placed on the file]

(SUDHIR KUMAR

COURT MASTER (NSH)